

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 4**

SERVICE TAX APPEAL NO. 54052 OF 2018

[Arising out of Order-in-Appeal No.1019 (CRM) ST/JDR/2018 dated 14.09.2018 passed by the Commissioner, CGST, Jodhpur (Raj.)]

O K ENTERPRISES

54, Moti Magri Scheme, Udaipur (Raj.)

Appellant

Vs.

COMMISSIONER,

Goods & Service Tax Commissionerate
142-B, Sector – 11, Hiran Magri
UDAIPUR (Raj.)

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Mr. Harsh Vardhan & Mr. S.K. Meena, Authorised Representative

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

Date of Hearing/ Decision : 19/03/2024

FINAL ORDER NO.55457/2024

DR. RACHNA GUPTA

None appeared for the appellant. However, Ld. Departmental Representative has informed that this matter got already settled under Sabka Viswas (Legacy Dispute Resolution) Scheme, 2019. In view thereof and in view of the intent of Sabka Viswas (Legacy Dispute Resolution) Scheme (SVLDRS), the appeal is hereby ordered to be **dismissed as deemed withdrawn.**

[Dictated and pronounced in the open Court]

**(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**